

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3014
ANSWERED ON:13.12.2011
POSSESSION OF DDA FLATS NO
Singh Baba Shri K.C.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether a number of cases under the Delhi Development Authority (DDA) Housing Scheme, 2008 in which the possession of flats was given after a gap of more than three months after receipt of the payment of cost of flats from the allottees have come to light;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the DDA to avoid such delays in the DDA Housing Scheme 2010?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a)&(b): Yes, Madam. Delhi Development Authority (DDA) has reported that in those cases where the requisite documents/formalities as per the scheme have not been submitted, the possession of flats could not be given even though the payment have been received from the allottees.

(c): DDA has reported that to avoid delay, time for possession has been fixed as 60 days by them under Citizen Charter, after receipt of required amount and requisite documents.